

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-203
C.A No. 929/CIII/ND/2019
In IB-1440(ND)/2018

IN THE MATTER OF:

K.K.R. India Financail Services Pvt.Ltd.
Vs.
M/s Kwalitiy Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 14.01.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)
MS, SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

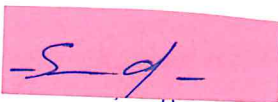
For the Applicant : Mr. Ami Jain, Mr. Anup Kr. D. Sayare, Mr. S.N. Gautam, Mr.
Sumant Batra, Advocates, Ms. Kiran Sharma (C.S)
For the Respondent : Ms. Jasveen Kaur, Advocate for COC
For the Intervener :

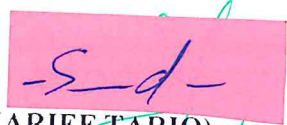
ORDER

CA-929/C-III/ND/2019 :

Counsel for the Applicant is present. Counsel for the COC is present. Counsel for the Resolution Professional is present. The Counsel for the COC prayed for time for filing the objections/reply. At request, time is enlarged with the directions to file reply within two weeks by circulating copy to the other side, failing which, right for filing reply shall stand forfeited. The matter is posted for making final submissions.

Put up on 03.2.2020.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit